

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY
LOK SABHA
UNSTARRED QUESTION NO. 1829
ANSWERED ON 13/02/2023

APPOINTMENT OF P&HE TEACHER UNDER SAMAGRA SHIKSHA ABHIYAN

1829. SHRI COSME FRANCISCO CAITANO SARDINHA:

Will the Minister of EDUCATION be pleased to state:

(a) the details of the policy of the Government for appointment of Physical and Health Education Teachers under Samagra Shiksha Mission;

(b) the details of the arrangements made for the sharing their remuneration between the Central and State Governments;

(c) the details of the jurisdiction in terms of management of regularisation of these teachers; and

(d) whether these teachers have been regularized any where in the country, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) to (d): Education is in the Concurrent List of the Constitution and the terms and conditions of recruitment, salary and regularization of service of all the teachers are governed and regulated by the concerned State and UT Government as stipulated in their respective Rules/ Regulations/ Notifications.

The Central Government implements the integrated centrally sponsored Samagra Shiksha scheme for improvement in the quality of education through which funding is provided to States/ UTs for various components, including support for salary to the teachers, as per the prevalent norms/ fund sharing pattern of the scheme which is in the ratio of 60:40 between Centre and State for all States and Union Territories with Legislature except for the 8 North-Eastern States and 2 Himalayan States viz. Himachal Pradesh and Uttarakhand and UT of Jammu and Kashmir, where it is 90:10. It is 100% centrally sponsored for Union Territories without Legislature.
